

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 157 of 2017

IN THE MATTER OF:

M/s Zapp India Limited

.. Appellant

Versus

M/s Maheshwar Textile & Anr

.. Respondents

ORDER

16.11.2017 Heard learned Counsel for the Appellant. We find no ground made out to clarify the order dated 22nd September, 2017 passed in Appeal No. IB No.(IB)-170(ND) of 2017 which is specific. It is needless to state that Interim Resolution Professional functions for 30 days and thereafter Resolution Professional takes up the matter upto the end of Resolution process.

For the reason aforesaid, no further order is required to be passed. I.A. No. 856 of 2017 is dismissed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

/akc/uv